

(b) whether any body of art-critics was consulted before making the purchases?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) Seventy-seven painting and six sculptures.

(b) All the objects for the National Gallery of Modern Art are purchased on the recommendations of Art Purchase Committee, consisting of experts, appointed by the Government of India.

#### Teachers in Technical Institutions

\*1412. Shri Vajpayee: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether it is a fact that there is paucity of technically-trained teachers to the tune of 40 per cent. of the sanctioned cadre for the technical institutions;

(b) if so, the reasons therefor; and

(c) the measures taken to meet the paucity of teachers required during the remaining period of the Second Plan?

The Minister of State in the Ministry of Scientific Research and Culture (Shri Humayun Kabir): (a) to (c). A statement giving the required information is laid on the Table of the Lok Sabha. [See Appendix VI, annexure No. 95]

#### Central Multipurpose Schools

\*1413. Shrimati Ila Palchoudhuri: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether it is a fact that a scheme for setting up a Central multipurpose school in each State is under the consideration of the Government of India;

(b) if so, the broad details thereof; and

(c) when it is likely to be finalised and given effect to?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) No, Sir.

(b) and (c). Do not arise.

#### Manufacture of Sound Projectors

\*1415. Shri Chuni Lal: Will the Minister of Defence be pleased to state whether Government have taken any final decision regarding the manufacture of 35mm Sound Projectors in the Ordnance Factories?

The Deputy Minister of Defence (Shri Raghuramalah): Attention is invited to the answer given to part (b) of Unstarred Question No. 2092 on the 20th December 1957. The final decision on manufacture of the Projector in the Ordnance Factories can be taken only after the market survey is completed.

#### Section 144 in Manipur

\*1417. Shri L. Achaw Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Section 144 has been in force in Lakshmi-bazar in Imphal; and

(b) if so, the reasons therefor?

The Minister of Home Affairs (Pandit G. B. Pant): (a) and (b). An order under Section 144 of the Criminal Procedure Code was promulgated in the Lakshmi-bazar area with effect from 1st March, 1958 with a view to preventing an apprehended breach of peace in connection with a dispute between two contending parties for the settlement of bazar plots in that area. The order is to remain in force till the 1st April, 1958.